

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 40/Chd/Hry/2017

In the matter of:

Horseshoe Entertainment & Hospitality Pvt. Ltd. ... Corporate Debtor.


Present: Mr. Akshay Bhan, Sr. Advocate with Mr. Alishan Naqvee, Mr. Saurabh Chaturvedi and Ms. Rupal Bhatia, Advocates and Mr. G.S. Sarin and Mr. P.D. Sharma both Practising Company Secretaries for petitioner.

Mr. Anand Chhibbar, Senior Advocate with Mr. Amit Jamsandekar, Mr. Tarun Vir Singh Lehal, Mr. Gaurav Mankotia, Mr. Dhiraj Mhetre and Ms. Smiti Tewari, Advocates for The Comedy Store, Intervener.

Learned Senior Counsel for the intervener submits that the objector wanted to file documents in the Registry but objection has been raised that these are not accompanied with necessary affidavit and seeks short time to make compliance. Copies of these documents have, however, been supplied to the learned counsel for the petitioner. Let the needful be done at least a day before the date fixed with scanned copies thereof to the counsel opposite at least two days before the date fixed.

Learned Senior Counsel for the intervener also seeks time to file rejoinder to the reply filed by the petitioner to the objections. The same be filed at least a day before the date fixed with scanned copies to the counsel opposite at least two days in advance.

List the matter for arguments on 11.08.2017.


(Justice R.P. Nagrath)
Member (Judicial)

✓ August, 03, 2017
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